

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE  
(By Video Conferencing)**

**Original Application No. 14/2020 (WZ)**



Mohan Nanasaheb Kudale

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Applicant

Versus

Pune Municipal Corporation & Ors.

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Respondent(s)

**Affidavit on behalf of Maharashtra Pollution Control Board in compliance of Order dated 30/09/2021 passed by the Hon'ble NGT.**

I, Nitin Shinde, Age – Adult, Occupation – Service, the in-charge Regional Officer of the Maharashtra Pollution Control Board at Pune having my office at 3<sup>rd</sup> Floor, Jog Center, Wakdewadi, Pune-411 003, do hereby state on solemn affirmation as under –

- 1) I say and submit that the Joint Committee constituted in this matter observed that the District Collector, Pune allotted the land bearing survey Nos. 9 to 14/2 and Plot No. 272 to 275 situated at Keshavnagar, Mundhwa to Pune Municipal Corporation for development of the cattle shed in the area. However, Pune Municipal Corporation has installed animal carcass incinerator, waste segregation plant and RDF plant in the area; without obtaining permission from the Collector, Pune for changing the purpose of usage of the land.

- 2) I say and submit that Pune Municipal Corporation has changed the purpose of usage of allotted land; this violation is not covered under the purview of the Maharashtra Pollution Control Board.
- 3) I say and submit that Maharashtra Pollution Control Board has issued letter on 18/11/2021 to the Collector, Pune and requested to submit the compliance report before the Hon'ble NGT. A copy of the said letter is enclosed herewith and marked as an Annexure – I.
- 4) I say and submit that the Maharashtra Pollution Control Board has also issued letter dated 18/11/2021 to the Commissioner, Pune Municipal Corporation, to verify the observations made by the Joint Committee and submit the compliance report before Hon'ble NGT. A copy of the said letter is enclosed herewith and marked as an Annexure – II.

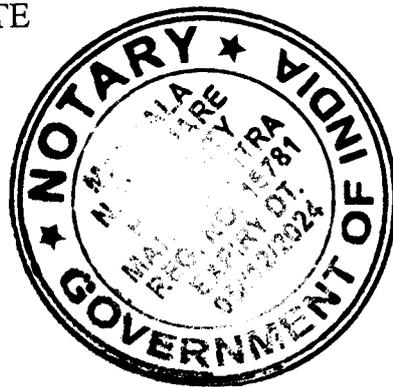
Solemnly affirmed on this ...<sup>25<sup>th</sup></sup>... day of November, 2021 at Pune.

I know the Affiant,

For and on behalf of the Maharashtra Pollution Control Board,

ADVOCATE

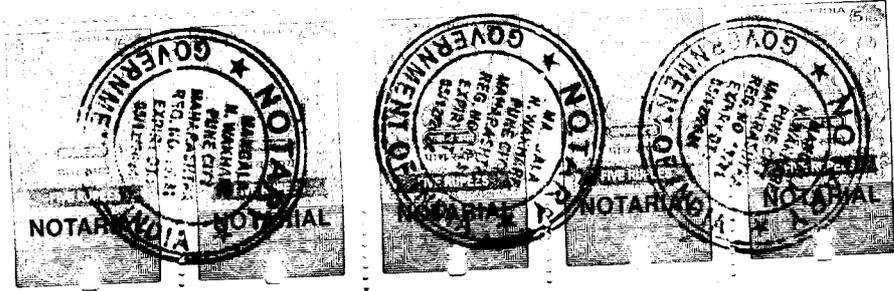
*Nitin Shinde*  
 \_\_\_\_\_  
 (Nitin Shinde)  
 I/c Regional Officer, MPCB Pune.



**BEFORE ME**

*Mangalan Wakhare*  
**MANGALAN WAKHARE**  
 ADVOCATE & NOTARY  
 GOVERNMENT OF INDIA

25 NOV 2021



**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
Old-Pune Mumbai Road,  
Wakdevadi,  
Pune- 411003

MPCB/ROP/ 21118-F78-0176

Date: 18/11/2021

To,  
The Collector,  
Collector Office Pune  
Pune

**Sub :** Compliance of Order dated 17/09/2021 passed by Hon'ble NGT in Original Application No.14/2020(WZ) filed by Mohan N. Kudale v/s Pune Municipal Corpn. & Ors.

Respected Sir,

Shri Mohan Nanasaheb Kudale have filed an Original Application bearing No.14/2021(WZ) against the Pune Municipal Corporation & Ors. before Hon'ble National Green Tribunal, Western Zone, Pune, for challenging the installation of incinerator plant for disposal of animal carcass at land bearing Survey Nos.9 to 14/2 and Plot No.272 to 275 situated at Keshavnagar, Mundhwa, Pune without prior Environmental Clearance as required under the EIA Notification, 2006.

In the aforesaid matter, the Hon'ble NGT vide order dated 06/03/2020 has constituted a Committee consisting of MoEF&CC, GoI, MPCB and Collector, Pune and directed to jointly inspect the unit in question, verify the factual allegations contained in the Original Application and submit the report before the Tribunal.

In compliance of the Hon'ble NGT Order dated 06/03/2020, the Committee has submitted the Joint Inspection Report before the Hon'ble Tribunal, which was taken on record by the Hon'ble NGT in its order dated 17/09/2021 and observed that *the land was allotted to Pune Municipal Corporation for development the cattle shed in the area. However, PMC has installed animal carcass incinerator, waste segregation plant and RDF plant in the area without obtaining permission from the Collector, Pune, for changing the purpose of usage of the land.*

In view of the above, you are requested to verify the observations made by the Joint Committee in the above matter and submit the compliance report to the Hon'ble NGT.

Yours faithfully,

*Nitin Shinde*  
(Nitin Shinde)  
18/11/21

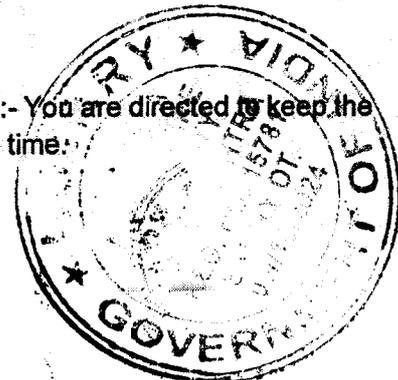
I/c. Regional Officer, Pune

Copy Submitted for information to

1. Joint Director (WPC), M.P.C. Board, Mumbai.
2. Policy and Law Division, M.P.C. Board, Mumbai.

Copy to-

- The Sub-Regional Officer, M.P.C. Board, Pune-I :- You are directed to keep the follow up and report the compliance from time to time.



**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
Old-Pune Mumbai Road,  
Wakdewadi,  
Pune- 411003

MPCB/ROP/ 21118-FTS-0175

Date: 18/11/2021

To,  
The Commissioner,  
Pune Municipal Corporation,  
Pune.

Sub : Compliance of Order dated 17/09/2021 passed by Hon'ble NGT in Original Application No.14/2020(WZ) filed by Mohan N. Kudale v/s Pune Municipal Corpn. & Ors.

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Yours faithfully,

*Nitin Shinde*  
(Nitin Shinde)  
18/11/21

I/c. Regional Officer, Pune

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